

press stopped short of 71 Up Parcel Express on the Up loop line of Bhabua station of the Northern Railway and in the second case this train stopped short of a goods train on the up loop line of Bhabua Road station of the Eastern Railway. In the second case, however one Chair Car derailed as a result of severe jerk due to sudden application of brakes. There was no injury to any one in any of these two cases.

(c) Since failure of human element is the largest single factor responsible for train accidents, Safety Organisations on the Railways have been engaged in a relentless campaign to create greater safety consciousness amongst the staff connected with the running of trains and to ensure that staff do not violate rules or indulge in short-cut methods that may lead to accidents. In order to reduce dependence on the human element, various sophisticated aids like ultrasonic flaw detectors for wheels, axles and rails, axle counters, track circuiting, automatic warning system etc. are being introduced progressively.

उद्योग के रूप में राष्ट्रीय सरकार संस्थान

11249. श्री इयाराम शास्त्री : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बंगलौर वाटर सिवरज बराम एन० राजभण्डा के मामले में उच्चतम न्यायालय द्वारा दिये गये निर्णय में निर्धारित कानून के अनुसार, राष्ट्रीय सरकार संस्था कानपुर एक उद्योग है ;

(ख) यदि हां, तो उक्त संस्थान के एकमात्र श्रम संवर्धन राष्ट्रीय सरकार संस्थान कर्मचारी संघ को, इस तथ्य के बावजूद भी कि इस बारे में सभी आवश्यक औपचारिकतायें पूरी कर दी गयी हैं, मान्यता न दिये जाने के क्या कारण हैं ।

(ग) क्या औद्योगिक विवाद अधिनियम के उपबन्धों के अनुसार उक्त संवर्धन

के लिये कोई कर्मचारी समिति गठित की गई है और यदि नहीं तो इसके क्या कारण हैं ; और

(घ) क्या प्रयोगिक चीनी कारखाने, जो उक्त चीनी कारखाने की एकक है, के मजदूरों को कोई बोनस दिया जाता है यदि नहीं, तो इसके क्या कारण हैं ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) इस प्रश्न की जांच की जा रही है कि उच्चतम न्यायालय के उल्लिखित निर्णय की ध्यान में रखते हुए क्या राष्ट्रीय सरकार, संस्थान, कानपुर औद्योगिक विवाद अधिनियम, 1947 के उपबन्धों के अधीन "उद्योग" है ।

(ख) से (घ) सूचना एकत्र की जा रही है और सभा की मेज पर रख दी जाएगी ।

Arrears of gratuity of Labourers at Pashoke Tea Garden, Darjeeling

11250. SHRI K. B. CHETTRI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the action taken by Government to clear the arrears of gratuity of labourers at Pashoke Tea Garden, Darjeeling; and

(b) the profit and loss accounts for the year 1977-78 and 1978-79?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) & (b). The State Government of West Bengal, who are the 'Appropriate Government' in relation to this establishment, have been requested to furnish the required information.

Deccan Queen 301/302

11251. SHRI PUNDALIK HARI DANWE:
SHRI R. K. MHALGI:

Will the Minister of RAILWAYS be pleased to refer to the reply given to